PAUSA 1, 1894 (SAKA)

जुडिशल एनक्वायरी की जाये। जब तक कि यह जुडिमल एनक्वायरी बैठे. जो सब के सब म्रफसरान इस के लिए जिम्मेदार हैं, उनको ससपेंड किया जाये। वहां पर इन लोगों ने बहुत ग्रत्याचार किया। विद्यार्थी निर्दोष थे। उन्होने ऐसा कोई काम नहीं किया था. जिस के कारण उन पर लाठी भौर गोली चलाई जाती। जिन सरकारी कर्मचारियो ने उन के साथ ऐसा बुरा व्यवहार किया है, उन को दंडित किया जाना ग्रावश्यक है। जनता में बडे विद्रोह की भावना पैदा हो गई है। मैं इस ग्रोग ग्राप का ध्यान आकर्षित करना चाहता हं भीर करबढ प्रार्थना करना चाहता ह कि केन्द्रीय सरकार द्वारा राज्य मरकार को ग्रादेश दिया जाये कि इम बारे में इम्मीडिएट जडिशल एनक्वायरी हो झौर तब तक सब जिम्मेदार झफसरों को समपोंड किया जाये। (ध्यवजान)

श्री हक्म चन्द कछवाय (मुर्रना): अव्यक्त महोदय, मन्त्री महोदय ने यह भाश्वासन दिया था कि ये कमी शन की रिपोर्ट इस वर्ष के अन्त तक आ जायेगी। अब सूना गया है कि पे कमीशन और समय चाहता है। मैं प्रार्थना करना चाहता हं कि साप मन्त्री महोदय को यह भादेश दें कि वह सदन को बतायें कि पे कमीशन कब अपनी रिपोर्ट देने जा रहा है। (व्यावयान)

MR. SPEAKER: I am calling them only after the formal business is over. Now, papers to be laid on the Table...

SHRI SAMAR GUHA (Contain): I have written to you...

MR. SPEAKER: I have not called you.

Papers Laid

SHRI SAMAR GUHA: I tried to obey you...

MR. SPEAKER: Order, please. You were not called. It will not go on record. We will just keep sitting and watching. The other alternative is ask you to withdraw from the House which I am not doing because today is the last day. We will listen to you. But nothing will go on record.

SHRI SAMAR GUHA:* *

MR. SPEAKER: Papers to be laid on the Table.

12.46 hrs.

PAPERS LAID ON THE TABLE

REQUISITIONING NOTIFICATION UNDER AND ACQUISITION OF IMMOVABLE PRO-PERTY ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FA-MILY PLANNING A. K. (SHRI KISKU): On behalf of Shri Uma Shankar Dikshit, I beg to lay on the Table a copy of Notification No. S.O. 3480 (Hindi and English versions) published in Gazette of India dated the 18th September, 1972, under subsection (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in library. See No. LT-4114/72.]

REVIEW & ANNUAL REPORT OF LO.C. THE MINISTER OF LAW AND

JUSTICE AND PETROLEUM AND (SHRI H. R. GOKH-CHEMICALS ALE): I beg to lay on the Table each of the following CODY papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

(1) Review by the Government on the working of the Indian Oil Corporation Limited. Bombay, for the year 1971-72.

^{*}Not recorded.